

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1082**

**TO BE ANSWERED ON THE 13TH DECEMBER, 2022/AGRAHAYANA 22, 1944
(SAKA)**

INCIDENTS OF POLICE BRUTALITY

1082. SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken note of the recent incidents of Police brutality and human rights violations in the State of Kerala;

(b) if so, the action taken in this regard and if not, the reasons therefor; and

(c) whether the Government has taken note that custodial deaths in Kerala have increased by 100% in 2018-19, as per the records of National Human Rights Commission (NHRC), if so, the action taken in this regard and the directions given to Kerala State Police, for ensuring human rights protection?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (b): "Police" and "Public Order" are State subjects as per the Seventh Schedule to the Constitution of India. It is primarily the responsibility of the State Government concerned to ensure protection of human rights of the citizens. However, the Central government issues advisories to all States/UTs, from time to time.

(c): As per the information furnished by NHRC, no increase in custodial deaths in Kerala has been noticed in 2018-19.
